

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2470 of 2020

Amjad Khan Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Abhay Kumar Chaturvedy, Advocate
For the State : Mr. Rakesh Ranjan, A.P.P.

02/21.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

Mr. Abhay Kumar Chaturvedy, learned counsel for the petitioner submits that the petitioner has already surrendered before the court below in connection with the present case. Hence, he seeks permission to withdraw the present anticipatory bail application.

Permission is accorded.

The present anticipatory bail application is, accordingly, dismissed as withdrawn.

(Rajesh Shankar, J.)

Rohit